

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 217 of 2000

Monday, this the 28th day of February, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Hassan. K.,  
S/o M.P. Nallakoya,  
Kadiyammada,  
Androth Island, Lakshadweep. .. Applicant

By Advocate Mr. M.V. Ibrahim Kutty

Vs.

1. The Principal General Manager,  
Telecommunications,  
Catholic Building, Broadway,  
Ernakulam, Cochin-31

2. The District Manager,  
Department of Telecommunications,  
Androth, Lakshadweep.

3. Union of India, represented by  
Secretary to Government of India,  
Ministry of Telecommunications,  
New Delhi. .. Respondents

By Advocate Ms. P. Vani, ACGSC

The application having been heard on 28-2-2000,  
the Tribunal on the same day delivered the  
following:

O R D E R

The applicant seeks to direct the respondents to  
reinstate him in service by giving temporary status with  
effect from 1.10.1998 and also to dispose of A2  
representation forthwith.

2. Applicant says that he was working as a daily rated  
Helper under the 2nd respondent since 18.4.1994. Out  
of 11 Helpers, 10 were given temporary status with effect

contd..2

from 1.10.1998 as per order dated 7.10.1998. Temporary status was denied to the applicant without any reason. He was retrenched with effect from 31.9.1998. He submitted a representation on 30.11.1999, which is not disposed of.

3. A1 is the order dated 7.10.1998 as per which the services of 10 casual mazdoors were regularised. The applicant's name is not in A1. If the applicant was aggrieved by non-inclusion of his name in A1, cause of action arose on 7.10.1998. He says that he submitted A2 representation. A2 is dated 30.11.1999. A2 is beyond a period of one year from the date of issue of A1. When A2 is submitted only beyond a period of one year from the date of A1, that cannot save limitation. That being the position, the relief sought is barred by limitation.

4. Accordingly, the Original Application is dismissed. No costs.

Monday, this the 28th day of February, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexures referred to:

1. Annexure A1 - True copy of the order passed by the 2nd respondent dated 7-10-1998.
2. Annexure A2 - True copy of the representation filed by the applicant before the 1st respondent dated 30-11-1999.